

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 54**

**IA 1161/2020 In C.P.(IB)1387/MB/2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **ERICSSON      INDIA      PVT      LTD.      V/s**  
**RELIANCE                      COMMUNICATIONS**  
**LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 1161/2020 -**

1. Mr. Ashish Kamat, Senior Counsel a/w Mr. Viraj Maniar, Mr. Saurabh Kshirsagar, Advocate i/b Maniar Shrivastava Associates appeared for the applicant.
2. Mr. Ankit Lohia, Advocate a/w Mr. Udit Raghuwanshi, Advocate i/b Divya Jain appeared for the RP.
3. Learned Counsel for the Axis Bank seeks short accommodation.
4. Learned Counsel for the Applicant also seeks liberty to place on record rejoinder before the next date of hearing.
5. List this matter on **13.05.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**